

HIGH COURT FOR THE STATE OF TELANGANA

ROC.No.4025/OP CELL/2019

Dated: 20-12-2019

CIRCULAR

Sub:- Subordinate Courts – Constitution of Co-ordination Committee to find out remedies for expeditious disposal of Criminal Cases, particularly cases relating to Under Trial Prisoners, Execution of NBWs – Conducting of Co-ordination Committee Meetings monthly instead of fortnightly – Instructions issued - Regarding.

- Ref:-
- 1) High Court's Circular in ROC.No.1329/OP Cell-E/2001, dated 23-02-2001.
 - 2) High Court's Circular in ROC.No.1329-II/OP Cell-E/2002, dated 26-11-2002.
 - 3) High Court's D.O.Lr.No.367/OP Cell-E/2005, dated 14-07-2005.
 - 4) High Court's letter in ROC.No.54/OP Cell-E/2014, dated 04-04-2014.
 - 5) High Court's Circular in ROC.No.5682/OP Cell-E/2016, dated 28-11-2016.
 - 6) High Court's Circular ROC.No.10/Reg. Judl./2017, dated 31-05-2017.
 - 7) High Court's Circular in ROC.No.3830/OP Cell-E/2017, dated 10-07-2017.
 - 8) High Court's Circular in ROC.No.6826/OP Cell-E/2017, dated 29-11-2017.
 - 9) High Court's Circular in ROC.No.6826/OP Cell-E/2017, dated 09-04-2018.

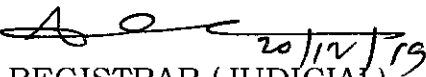
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The attention of all the Unit Heads and all the Judicial Officers working in the State of Telangana is invited to the circular instructions issued in the references cited, and the Resolutions of the Hon'ble Judges of the Arrears Committee, in the matter of conducting Co-ordination Committee Meetings at the District Level.

Having considered the difficulty expressed in conducting Co-ordination Committee Meetings fortnightly, in view of District Unit being bifurcated into two or more Revenue Districts, the newly formed Revenue Districts having separate Revenue and Police District Heads and the distances between the present unit and newly formed Revenue Unit etc., it is decided to permit the Unit Heads to conduct District Level Co-ordination Committee Meetings once in a month.

Therefore, while reiterating the earlier circular instructions, the Unit Heads in the State of Telangana are hereby directed to conduct District Level Co-ordination Committee Meetings once in a month and review the system of Criminal Justice, particularly the cases relating to UTPs, Long Pending NBWs and work out remedies for expeditious disposal of Criminal Cases thereby ensuring 5+0 pendency as envisaged in R.O.C.No.54/O.P.CELL-E/2014, dated 04-04-2014.

The Unit Heads are further directed to submit the minutes of such meetings along with statistical statements (copy enclosed) to the High Court, immediately for placing the same before the Hon'ble Administrative Judges for further directions. If, for any reason, such Meeting is not to be conducted, in a particular month, the same shall be intimated to the High Court along with reasons for placing the same before the Hon'ble Administrative Judge for appropriate instructions.


REGISTRAR (JUDICIAL)

To

1. The Principal Secretary to the Hon'ble the Chief Justice (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal).
2. The Personal Secretary to the Hon'ble Judges of High Court for the State of Telangana.
3. The Registrar General and all the Registrars, High Court for the State of Telangana.
4. The Registrar (IT-cum-Central Project Coordinator) (for directing the concerned to place the circular in the High Court's web site.
5. All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit)
6. The Director, Judicial Academy, Secunderabad.
7. The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
8. The Section Officer, Spl. Officers' Section, High Court for the State of Telangana, Hyderabad. (for codification)

Copy to:

1. The Chief Secretary to Government, State of Telangana, Hyderabad.
2. The Director General of Police, State of Telangana, Hyderabad.
3. The Law Secretary, State of Telangana, Hyderabad.

STATEMENT No.I - PENDENCY OF CRIMINAL CASES AS ON - -2019

Sl. No.	Name of the Court	No. Criminal Cases pending as on - -2019	No. of Long Pending Criminal Cases as on - -2019
1			
2			
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STATEMENT No.II - PERIOD OF CUSTODY OF UNDER TRIAL PRISONERS BEFORE THE COURT OF MAGISTRATE AND SESSIONS COURTS INCLUDING ASSISTANT SESSIONS COURTS AS ON - -2019

AS PER THE DIRECTION OF HON'BLE SUPREME COURT IN AASU Vs STATE OF RAJASTHAN (CRL.A.No.511 of 2017, DATED 09-03-2017)

Sl.No.	Name of the Court	MAGISTRATE COURTS				SESSIONS COURTS INCLUDING ASSISTANT SESSIONS COURTS				TOTAL	
		BELOW 6 MONTHS		ABOVE 6 MONTHS		BELOW TWO YEARS		ABOVE TWO YEARS		No. of Cases	No. of UTPs
		No. of Cases	No. of UTPs	No. of Cases	No. of UTPs	No. of Cases	No. of UTPs	No. of Cases	No. of UTPs		
1											
2											
.											

Contd...2/P

STATEMENT No.III - YEAR-WISE BREAKUP PENDENCY OF NBWs AS ON - -2019

S.NO	Name of the Court	2015	2016	2017	2018	2019	Total No. of NBW Cases pending as on - -2019
1									
2									
	TOTAL								

STATEMENT No.IV - CATEGORY-WISE PENDENCY OF NBWs AS ON - -2019

Sl.No.	Name of the Court	IN POLICE CASES	IN N.I. ACT CASES	IN EXCISE CASES	IN OTHER ACT CASES	TOTAL NO. OF NBW CASES PENDING AS ON - -	NO. OF ACCUSED AGAINST WHOM NBWS ARE PENDING AS ON - -
1							
2							
	TOTAL						